

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 216/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking to set aside the monthly bilateral bills for transmission charges raised by CTUIL on the Petitioner since August, 2021 onwards and seeking direction to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on the Petitioner.

Petitioner : Jharkhand Urja Sancharan Nigam Limited (JUSNL)

Respondents : North Karanpura Transco Ltd. and Anr.

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Puneeth Ganapathy, Advocate, JUSNL
Shri Sankalp Udgata, Advocate, JUSNL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Hemant Singh, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Shri Harshit Singh, Advocate, NKTL
Shri Shailender Singh, Advocate, NKTL
Shri Nishant Kumar, Advocate, NKTL
Ms. Lavanya Panwar, Advocate, NKTL

Record of Proceedings

Since the order in the matter, which was reserved on 6.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for both sides submitted that the parties have already made detailed submissions in the matter and have also filed their respective written submissions. Learned counsels, accordingly, requested the Commission to consider them and reserve the matter for order.

3. Considering the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)